held on the 19th August, 1974, agraged without any amendment to the University of Hyderabad Bill, 1974, which was passed by the Lok

the 7th August, 1974'

Sabha at its sitting held on

١.

- (ii) 'In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 22nd August, 1974, agreed without any amendment to the Companies (Amendment) Bill, 1974 which was passed by the Lok Sabha at its sitting held on the 5th August, 1974'
- (iii) I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on Thursday, the 22nd August, 1974, adopted the following motion in regard to the presentation of the Report of the Joint Committee of the Houses on the Adoption of Children Bill, 1972:

"That the time appointed for the presentation of the Report of the Joint Committee of the House on the Adoption of Children Bill, 1972, be further extended up to the last day of the Ninety-second Session of the Rajya Sabha",

ASSENT TO BILL

SECRETARY-GENERAL: Sir, I lay on the Table the Direct Taxes (Amendment) Bill, 1974 passed by the Houses of Parliament during the current session and assented to since a report was last made to the House on te the 16th August, 1974.

12.45 hrs.

SUPPLEMENTARY DEMANDS FOR GRANTS (GENERAL), 1974-75

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. R. GANESH): I beg to present a statement showing Supplementary Demands for Grants in respect of the Budget (General) for 1974-75.

SHRI SHYAMNANDAN MISHRA (Begusaria). Sir, may I seek your guidance? Now the Supplementary Demands have been presented. But at what stage would it be permissible for us to point out or tell you whether they are in conformity with your ruling?

प्रध्यक्ष महोदय टन पर डिस्क्शन ग्रायेगा। आगभी रखे, हम भी देखेगे।

श्री क्यामनदन मिश्र वाद गे इजाजत होगी तो को । (व्यवधान)

ग्राध्यक्ष महोदय जो बाद में सुधर जागे वह टीक होता है।

12 45 hrs.

BUSINESS OF THE HOUSE

THE MINISTER OF PARLIAMENTARY AFFAIRS (SHRI K. RAGHU RAMAIAH): With your permission, Sir, I rise to announce Government Business in this House during the week commencing 26th August, 1974, will consist of:—

- (1) Consideration and passing of the Constitution (Thirty Fourth Amendment) Bill, 1974
- (2) Consideration of any item of Government Business carried over from the Order Paper of Saturday, the 24th August, 1974.
- (3) Consideration and passing of the following Bills in replacement of Ordinances together with the

Statutory Resolutions seeking disapproval thereof:—

- (a) The Alcock Ashdown Company Limited (Acquisition of Undertakings) Amendment Bill, 1974, as passed by Rajya Sabha.
- (b) The Press Council (Amendment) Bill, 1974, as passed by Rajya Sabha.
- (c) The Indian Iron & Steel Company (Taking Over of Management Amendment Bill, 1974, as passed by Rajya Sabha.
- (4) Discussion and voting on:-
- (a) Supplementary Demands for Grants (General) for 1974-75.
- (b) Supplementary Demands for Grants (Gujarat) for 1974-75.
- (c) Supplementary Demands for Grants (Pondicherry) for 1974-75.
- (d) Supplementary Demands for Grants (Rafiways) for 1974-75.
- (5) Further consideration and passing of the oil Industry (Development) Bill, 1974.

क्रम्पक्ष महोदय : मैं श्रापसैमें मैं बात कहना चाहना हूं। णुरु शुरु गलती से 1-2 को इज्ञाजन देवैंटा, 377 जी है ...

श्री एस॰ एम॰ बनर्जी (कानपुर) ः यह तो सालों से हो रहा है।

प्रध्यक्ष महोदयः जी नहीं।

भव भ्राज इसमें 20 हो गए। पहले दो, जार, पांच, सात श्रीर फिर बढ़ते बढ़ते 20 हो गये। भव बताईये कोई हद होनी चाहिए। तो मैं इसको कम करंगा, दो चार से ज्यादा नहीं सूंगा। यह बड़ी मुश्किल बात है। हर चीज की शकल बिगड़ जाती है। पहले कालिंग श्रटेन्शन 10-15 मिनट बग होता था, यह रूल था कि मेम्बर क्वेंश्वन पूछ सकता है लेकिन वह भाषण बन गया। बिजनेस एडवाइजरी कशेटी में सवाल उठता है कि आप बन्द क्यों नहीं करते हैं। इसमे प्रेंपिल करना पड़ता है, मेम्बर आंखें दिखाता है, मेरे साथ बहस करता है। तो एक गलती जो शुरू कर दी उसमें श्राज एक साथ 20 आ गए। इसको छोड़ना पड़ेगा, यह मेरा श्रपना प्योरली डिस्कीशन है।

भी ए० पी० शर्मा (बनसर) : ग्रपने डिस्कीशन में ओ ग्राप ठीक समझें करें।

SHRI JYOTIRMOY BOSU (Diamond Harbour): For this purpose we have stopped raising matters under Rule 377 on this day. (Interruptions).

श्रम्यक्ष सहोदयः मैं 377 पर देखूंगा। कालिग श्रटेन्शन में भी ग्रब भाषण दन गया है।

भी मचु लिमपे (बांका): सदस्य बड़े सिक्य और सचेत हो गए हैं, इसमें प्रकस्तेस की क्या बात है ?

SHRI JYOTIRMOY SOBU: On a point of submission. In the last House, you will remember, when Mr. Sanjeeva Reddy was the Speaker, even ten names were included in the call-attention. Then we agreed to reduce it to five. Now why should we be deprived of this opportunity also? (Interruptions).

मध्यक महोबय : मैं इससे इनकार नहीं करेगा। प्रगर आपने बैठेना है ती रात में बैठें। सुबह भी बैठें और रात में भी बैठें।

There should be two Speakers and four Deputy-Speakers—one Speaker for the day time and one Speaker for the night time.

Mr. Mayathevar.

SHRI K. MAYATHEVAR (Dindigul): Mr. Speaker, Sir, I am very grateful to you for having given me this opportunity to make a submission regarding the unprecendented crisis, that has arisen in the State of Tamil Nadu and elsewhere throughout the country, in the film industry.

Regarding the film industry in the country, in the recent past, from 15-8-1974 a serious set back has taken place, especially for the film industry in Tamil Nadu. We all know that Tamil Nadu is the biggest film producing centre in India....

SHRI R. S. PANDEY (Rejnand-gaon): Not the biggest.

SHRI K. MAYATHEVAR: Yes, one of the biggest centres.

MR. SPEAKER: Who created .that?

SHRI K. MAYATHEVAR: The State Government has created a historical crisis in the film industry by imposing an unhistorical taxation increasing the show tax from ten times to twelve times which is unheard of in the history of the film industry in the country as also elsewhere in the world.

Now, nearly 1500-2000 cirema theatres have been closed from 15-8-1974. Nearly 500 cinema distributors have also closed their husiness and more than 2 lakhs of employees employed in this film industry are also threatened with loss of job. The industrial workers and their representatives wanted to meet the Chief Minister of Tamil Nadu, Shri Karunanidhi but he has declined to give an interview as a dictator of the State. Therefore, I request the Government and the hon. Central hon. Minister to safeguard the riterests of the film producers, the film distributors, the theatre owners and the workers engaged in the industry. at least on human considerations.

The hon. Speaker knows, as also the hon. House, that Tamil Nadu is overpopulated because of immigration of 15 lakhs repatriates from Burma and Ceylon. The present crisis in the film industry, if allowed to continue, will only worsen the employment bituation in the State. Therefore, I request the hon. Speaker and the Central Government to kindly intervene in the matter and safeguard the interests of the film industry in Tamil Nadu.

SHRI S. M. BANERJEE (Kanpur): With your kind permission I would request you and I would like to remind you that we requested the Railway Minister and the Minister of Tourism and Civil Aviation to make a statement on the reinstatement of the railway employees about which the hon. Prime Minister was kind enough to assure the House, and the second one was about the strike by the Air India pilots. To-day I read m the papers that Mr. Tata has taken a threatening attitude that unless they witdraw the strike they will not discuss the matter with them.

Then, Sir, I have received a photostat copy signed by the Political Assistant to the Deputy Commissioner of Kohima. It is a statement of a Naga girl who has been raped by the CRP men. On 12-8-1974 so many assurances were given on the floor of the House by Shri Ums Shankar Dikshit when a similar matter was raised by Shri Jyotirmoy Bosu.

"I state that, on date 12-8-1974. I came back from K. Bawa Village at 7.30 to 8.00 A.M. after attending the singing practice in Church to my Chuphuzumi village when I entered the village I saw some C.R.P. men roaming in villages, when I entered my house, three C.R.P. men followed me and started asking for bananas corn etc. They started searching my house, they caught me and closed my mouth with hands and started touching my body. I managed 'o

escape from back door, I was shouting, but all three again caught me and took me forcibly to the neighbouring house of Mr. Hushepra, which they opened themselves They put down me forcibly on hed, I was resisting them so they started beating me on thighs and other parts Then all three men raped me turn by turn."

Sir, I have got the photostat copy with me. I shall lay it on the Table of the House with your permission. I want a statement from the hon. Minister of Home Affairs, Shri Uma Shankar Dikshit. (Interruptions). Sir, the hon. Minister of Home Affairs has been defending the C.R.P. men. I have got the photostat copy duly signed by the Political Assistant to the Deputy Commissioner.

MR. SPEAKER: When there is only announcement of business, such matters should not be brought before the House.

SHRI S M. BANERJPE Sir, I demand a statement from him. A Naga girl was raped by C.R.P. men. So, a statement is called for from him.

भी जन्दे कु किया (इलाहाबाद) समा
क्रार पढ़ी में एक खबर छरी है पूना से यह झाई
है कि उसमानाबाद नालुक्ता में जो गर ब
लोग है वे कि बिस्तान के खोद कर के
हिड्डिया निकाल कर उनका ज्यापाए कर रहे है।
यह खबर झगर देश भर में फैलनी है तो न के बल
यह पता चलेगा कि कितनी भूख देश में है और
अपना पेट भरने के निये कि बिस्तान से इसानों की
हिड्डिया खोद कर नियालों जा रही है और
उनको बेचा जा रहा है बिल्क इससे साम्प्रवायिक तनाव भी पैदा हो माता है। यह के बल
अकाल सुखा और बाद का सवाल नहीं है। यह
सीधे सीखे गृह मनाला से सबिधन है और
उनको इस पर झगने साहि एक बवनव्य
बेना चाहिये।

"Mr. Dilbag Singh, Punjab M.L A and President of the State Truck Operators' Union, said here tonight that the union had made a strong protest to the Prime Minister, Mrs. Indira Gandhi, against the holding up of nearly 1,500 trucks in the Haryana region near Lalru in Patiala District.

"He said that these trocks were plying on the Ambala—Chandigarh road. The first truck was stopped at about 10 A.M. today and after that no truck registered in Punjab was allowed beyond that point.

"He said that telegiams had also been sent to Mr. Uma Shankar Dikshit, Union Home Minister and the Chief Ministers of Punjab and Haryana. He said that the information given to him by the authorities in Haryana was that there were some differences about the alignment of boundary between. Punjab and Haryana in that region and that trucks were not allowed to enter the Punjab region from Haryana on orders of higher authorities."

Sir, I would request the Home Minister to intervene at this stage because it might otherwise lend to tensions between two States.

Also, I would request the Parliamentary Affitairs Minister to ask the Home Minister to make a statement thereon.

13 hrs.

SHRI DINEN BHATTACHARYYA (Serampore) Sir, I wish to bring one thing I wanted to bring a motion under Rule 193 for a discussion on the food situation, with a special reference to West Bengal In the rural areas of Bankura and Purulia rice is being sold at Rs 4/- per kg Starvation deaths

SHRI B. S. BHAURA (Bhatenda): Sir, I want to quote what appeared in a press report. It says.

Mr. Speaker not having subsemission, the document was not

quently accorded the necessary pertreated as laid on the Table.

[Shri Dinen Bhattacharyya]

175 D.S.G. (General)

have started there and 50 starvation deaths have been reported in the papers. Sir, an alarming news has appeared in Calcutta papers that in the statutory rationing areas 250 gms. of rice will be cut, that is, bringing down the total rice ration to 750 gms. This will further aggravate the situation. Sir. in regard to another essential commodity in Calcutta more than thousand persons are standing in queue for a bottle of kerosene. Therefore, I request that the Minister must arrange a discussion on the food situation as well as on the supply of kerosene to different States with special reference to West Bengal.

SHRI SAMAR GUHA (Contai): Sir, I want to draw your attention and through you of Shri L. N. Mishra to the mal-practice that he did in his 1972 election. I will produce a photostate copy of a cheque.

की सतपास कपुर (पटियाला) : पायंट आफ़ आर्डर सर । क्या किसी इलैंक्शन पेटी-श्रन को यहां डिसकस किया जा सकता है?

MR. SPEAKER: It is an election matter. Something happened in 1972. The Election Commission is there and we have a number of rulings that such matters will not come in the House. This is not the way to censure Minister. You may come under a regular censure.

श्री भ्रटल बिहारी वाजपेयी (ग्वालियर): भ्रध्यक्ष महोदय, भाग ने कहा है कि रेगलर मोशन लेकर आयों। श्री ज्योतिर्मय बस् एक रेगुलर मोशन ले कर ग्राये है। वह कहां एडमिट हो रहा है ?

श्र**ण्यक्ष महोदय** मिनिस्टर साहब श्रगले हफते का विजिनेस के पर आये है। लेकिन मेम्बर साहब ने इस तरह के एलीगेशन्य लगाने शुरू कर दिगे हैं:

I will have to dis-continue this. You may come under the regular procedure. Why do you distort everything in this fashion?

SHRI SAMAR GUHA: I am drawing your attention to the fact that ten cheques each amounting to Rs. 25,000 have been issued by J. K. Synthetic Co. of Kanpur. (Interruptions) Ten cheques each of Rs. 25,000 were sent. But one gentleman, the principal of....

MR. SPEAKER: The hon. Member is making allegations. Let him please sit down. He is a senior Member of his party. I am not allowing him.

SHRI SAMAR GUHA: How can you not allow me?

MR. SPEAKER: When he makes an allegation against any member, that member has to be given notice of it and in case others notice has to be given to the Speaker.

SHRI SAMAR GUHA: I can ask for the hon. Minister's statement next week as to whether it is a fact or not. Here is the photostat copy which I have got. What about this?...

MR. SPEAKER: This is not the way of raising it here. That does not make it relevant.

SHRI SAMAR GUHA: photostat copy goes to the press?

MR. SPEAKER: That does make it relevant for this occasion. If a Member makes allegations against another Member, he first gives notice of it.

SHRI SAMAR GUHA: The hon. Minister can be asked to make statement as to whether it is a fact or not.

MR. SPEAKER: Let him better give notice and come up under the regular procedure.

SHRI SAMAR GUHA: Why should I? If that is not the case with other Members, why should I have to give previous notice?

SHRI JYOTIRMOY BOSU (Diamond Harbour): On a point of order, arising out of what you have said. On 2nd August, basing myself on the ruling of Mr. Sanjeeva Reddy, I had tabled a formal motion against Mr. L. N. Mishra who, according to the Kapur Commission's report, has misappropriated funds. From 2nd August we have now come to 23rd August. I have written to the Prime Minister and to your good self, Sir, times without number, how the corrupt Ministers are being shielded here. It is a nauseating thing. The whole thing has been reduced to a mockery, because corrupt people are now supreme in this House and we cannot do anything.

Sir, you are talking about a regular motion. I have given you a regular motion. Nothing has happened to that because Mr. L. N. Mishra is a powerful man and the Prime Minister wants to shield him. I pray to you that this motion. I must be put down for discussion next week. If the House is worth its salt, you must give a decision on this.....

MR. SPEAKER: Order, order. Let him please sit down. I am not going to allow him any further.

(Interruptions).

MR. SPEAKER: If he goes on like this, let me finally ask of him one thing. He has brought the matter under Mr. Sanjeeva Reddy's ruling. Of course, that was a previous ruling quoted by Mr. Sanjeeva Reddy. Under that, the hon. Member sent it to the Speaker, and the procedure was that it was sent to the Prime

Minister. It is already pending there. In spite of that this is the third time that he has got up.

SHRI SHYAMNANDAN MISHRA (Begusaraı): For how long will ## be pending?

MR. SPEAKER: It takes time. After all, she will have to ask for so many things and so many things will have to be gone into. If he does not want to rely on that, I shall ask him a very direct question. If he does not want to rely on that procedure or sending it to the Prime Minister, let him ask for a direct thing; if he cannot wait, let him come up directly here on the floor of the House.

SHRI JYOTIRMOY BOSU: I have done so. The entire Opposition leaders had written a letter to you...

MR. SPEAKER: That should be under a regular censure motion. When the business is being announced for the next week, suddenly the hon. Member gets up and mentions it; whether it be a Minister or Member, he has no notice of it, suddenly the hon. Member gets up and starts making allegations. I may tell him that it will be setting up a very bad precedent on a matter where the rules are very clear.

SHRI JYOTIRMOY BOSU: I beg of you to understand this. Four days ago, the entire Opposition wrote a letter to your good self....

MR. SPEAKER: Should I take that file and bring it here?

SHRI JYOTIRMOY BOSU: 22 days have passed.

श्री ग्रटल बिहारी वाजनेयी अध्यक्ष मधेवय, ग्रगर किसी संती के खिलाफ मोणन दिया जाता है, तो क्या सरकार : स पर सब तक्ष चाहे बैठी रह सकती है ?

MR. SPEAKER: Or let him withdraw it and ask the question in this way, namely 'How long will it take?'. But every time, getting up and repeating the same thing is not proper.

SHRI JYOTIRMOY BOSU: I am not getting up every day.

MR. SPEAKER: He should not get up every time, taking advantage of any situation to raise any points of order, to repeat those things about which an inquiry is being held. He can ask me how much time it will take, and I can enquire about it. I asked you last time also that if you do not want to follow that procedure, I can allow a direct motion here. I cannot be held responsible for the delay in reply.

SHRI SHYAMNANDAN MISHRA: Is it the duty of the member concerned to bestir the office of the Prime Minister which seems to have gone into hibernation? So many days have passed.

AN HON. MEMBER: 22 days.

MR. SPEAKER: You have sent something for inquiry. At the same time, you go on repeating it, condemning him and giving your findings and pronouncements. I put this to you. You ask somebody to make an inquiry into it. At the same time, you go on condemning him, pronouncing your findings and making all sorts of allegations. Is it the way to go about it? Either you wait for the reply or you may ask, why this It is very unfair to go on condemning like this. So long as it is there, you cannot do it.

SHRI ATAL BIHARI VAJPAYEE: The report of the Kapur Commission is there. It is based on that. Why

is the Government not anxious have a discussion and let the Minister be cleared?

MR. SPEAKER: You followed the procedure mentioned in the rulings given by my predecessor based on the previous ruling in the Mudgal case. We followed it. You can ask what has happened to that, why the delay. can then enquire. So long it pending disposal, you as is take cannot every opportunity—this is the third or fourthto pronounce condemnation, cast aspersions and so on. Can you not wait for that? After all, it has to come here. I have to convey the information and then wait for the reply.

SHRI SHYAMNANDAN MISHRA: What about the effect of the delay on the reputation of the Minister himself or on the reputation of the Government? None of us is after the blood of a particular Minister.

प्रध्यक्ष बहोस्य : मैं ग्राप से बात करता हं एक फैयर माइंडेड होने के नाते कि जब यह चज किया है कि उसको फालों करें.....

भी क्यान नंदन नम्भ : नहीं, तो वह अल्दी करें...

श्राप्यक्ष महीरयः : श्रगर श्राप चाहते हैं कि उस में क्या बन्नह है वह हम प्रक्रकर बता दें तो वह ग्रलग बात है। लेकिन इतनी देर के दौरान में क्या यह ठीक है कि इस नरह में इतने एली-गेशन्ज करते जाये ? फिर उस के भेजने का क्या फायदा है ?

थी प्रमास नंद्रत निश्चः अगर माप के कहने के मल बिक कोई तो-कांकिडेंस ग्रा ताय उसी मिनिस्टर को ले कर।

If we express want of confidence in the Government, would not the Government be obliged to come with information the next day?

श्रम्यक्ष महोदय: इन्होने वह शस्ता सो चूज नहीं किया, मजीव रेड्ड, ताला सम्ता चूज किया।

SHRI JYOTIRMOY BOSU: I will give it today. I will obey you. But I want to make a small submission.

MR. SPEAKER: Your submissions are very big and offensive sometimes. Please sit down. I have disposed of it.

SHRI JYOTIRMOY BOSU: My allegations are based on written documents It is all in the Report of the Kapur Commission. It takes half an hour to inquire. Here 22 days are over now.

MR. SPEAKER: You proposed this way yourself. Nobody is to be blamed for it.

For you there is a clear rule that when allegations are made against any member...

SHRI SAMAR GUHA: I am not making allegations.

Mr. SPEAKER: Then what are you doing?

SHRI SAMAR GUHA: The unfortunate thing is that you do not hear me. I am not concerned at the moment with the Kapur Commission. A report has appeared in the Everyman weekly with a photostat copy of a cheque. The receipt is by Dr.

Jagannath Mishra on behalf of Shri L. N. Mishra...

MR. SPEAKER: This is an allegation against a person who is not present here.

SHRI SAMAR GUHA: According to this report, a cheque for Rs. 25,000 was given by Dr. Jagannath Mishra on January 11, 1972, to Mr. Rambinod Singh, Principal, Kunwar Mahabidyalaya, Similar cheques were sent to 9 other Principals requesting them to help Shri L. N. Mishra during the elections each for a sum of Rs. 25,000 from J. K. Synthetics of Kanpur. But this gentleman, Mr. Rambinod Singh was honest enough to send back the cheque and there is the receipt also. I want to know whether this is a fact. It is a matter of honour concerning a Central Minister. The Minister must come forward exonerate himself from the charges, that have been made publicly.

MADHU PROF. DANDAVATE (Rajapur): Sir, I suggest to the Minister of Parliamentary Affairs that one important issue should find a place in the next week's agenda and that is, the misuse of national resources on mining and expert operations and the functioning of the MMTC. It is found that no national policy on this particular aspect is being developed. The functioning of MMTC is very bad and there is no coordination between the various departments concerned. When it comes to NMDC. they throw the blame on MMTC. MMTC points an accusing finger at the railways. The railways point out to the port authorities for inadequate facilities. The shipping companies blame the ports for the delays caused. This is an extremely important issue because a number of barter deals are there in which some of the high officials of MMTC and even the former Commerce Minister are involved. A discussion should take place next week on this issue.

श्री शंकर दयाल सिंह (चतरा) : म्राध्यक्ष महोदय, इंडियन इंस्टीट्युट म्राफ फारेन ट्रेड एक महत्वपूर्ण स स्थान है। लेकिन पिछ ने 14 ग्रगसा से वहा कर्मनारियों का रिले कास्ट चल रहा हैं। उन की कूछ मांगें भी हैं। वे कर्मचारी वाणिज्य मंत्री श्री डी. पी. चट्टोपाध्याय से मिने भी हैं भीर उन की सब से पहनी मांग हैं कि वहां सी. बी. श्राई. की एन्क्वायरी होनी चाहिए। मैं चाहता हं कि भगले मप्ताह इंडियन इंस्टीट्यट भ्राफ फारेन देड के सम्बन्ध में हाउस में डिस्कशन हो या स्टेटमेंट ग्राए भीर उस पर कुछ -बातें हों। क्यो कि वहां की स्थिति बहुत खराब चल रही हैं भीर 24 भगस्त से वे लोग बडे पैमाने पर उप्र रूप में संवर्ष जारी करने वाने हैं। इन्हीं शब्दों के साथ मैं चाहता हं कि इस पर डिस्कशन हाउस में होना चाहिए :

भी चिन्त्रका प्रसाद (विलया): प्रध्यक्ष महोदय, ब्राप के द्वारा में माननीय मंत्री जी से निबंदन करूंगा कि हमारी बातों को श्रमले कार्य कम में स्थान देने की कृपा करें कि मेरा यह निवेदन हैं कि जो लेवर मार्गेनाइंड हैं बह तो सत्य। प्रह प्रोर ग्रान्दोनन करके अपनी बातों को मनवा लेता हैं। लेकिन खेतिहर मनदुर जो मनमार्गनाइण्ड है, उनकी हालत बहुत ही शोंचनीय हैं हमारे यहां उन की मजदूरी का मसला लेकर झगड़ा छिड़ाह मा हैं विशेषकर यू. पि. में मार वालया में जिस के लिये लोग कहते हैं कि नक्सलपंथियो का ग्रन्दोलन शुरु हो गया हैं मेरी प्रर्थना हैं कि भगले सप्ताह गृह मंत्री महोदय, इस बात की जांच करके एक स्टेटमेंट यहा पर हाऊस में ें मैन इस के लिये कालिंग घटेंशन भी दिया, गार्ट नोटिस भी दिया लेकिन कुछ भी मंजूर नहीं हम्मा इसलिये विवश हो करके यह बात उठानी पड़ रहीं हैं ब्राज की इस भीषण मंहगाई के समय में उन खीतहार मजदूरों की मजदूरी जो 20 साल पहले थी वही ग्राज भी हैं।

भ्राज गरोबों का क्या ठिकाना होगा नक्सल-प्रंथा बहां पर मारपीट कर रहे हैं। प्रस्त यह है कि यह नक्सलपंथी ब्रान्दोलन हैं या मजदूरों की लड़ाई हैं? म चाहता हूं कि गृह मंत्री जी इस के बारे मे ब्रपना वकनव्य दें।

हमारे यहां विलया में हरिजनों के माथ बहुत ग्रत्याचार हुआ हैं। अभी हाल में सरस-पाली गांव में मजदूरी के सवाल पर एक हरिजन को मार डाला गरा हमारी हरिजनों के संम्बन्ध में उदारतापूर्ण नीति हान के बाबजूद भी इस तर हके घटनायें हो रही है मैं चाहता हूं ठिक ग्रगले सप्ताह में हरिजनों पर हुए ग्रत्याचारों पर चर्चा होनी चाहिये।

स्राप्यक्त महोदयः इस के बारे मे कमीशन कींरिपोर्ट हाऊस के सामने ऋा रही हैं:

डा॰ लक्ष्मीनारायण पाण्डेय (मंदसीर): अध्यक्ष महोदय, आज के मदर लेंड में एक समाचार छ्या है कि पंजाब के लगभग साहुं तीन हजार दूकों को हरियाणा के बार्डर पर रोक रखा र जिस का कारण काफी नुकसान होने की सम्भवना हैं। इन दूकों में लाखे: रुपये का ऐसा तामान भरा हैं, जैसे खाने की चीजे जो नष्ट हो सकती हैं। ऐसी सुचना भी हैं कि भीर ज्यादा दूकों को रोकने की संभावना हैं मैं वह समाचार आप को एड़ कर सुनाता हु।

"Thousands of Punjab trucks have been detained in the Haryana territory for reasons not officially announced till the Government offices closed this evening.

The Punjab Truck Operators Union alleged that about 3,500 trucks plying between Punjab and the rest of the country had been stopped on entry into Haryana at various inter-State borders and made stand at roadside....

Punjab Truck Operators Union President Dilbagh Singh MLA said he had met Chief Minister Zail Singh this morning and sent telegrams to Prime Minister Indira Gandhi for intervention so that the Punjab trucks could be get released. He said trucks laden with fruits, vegetables and other perishable commodities had been held...

"A Punjab Government official alleged that the hold-up was vindictive action on the part of the Haryana Government authorities. He said there was no need for a State-wide hunt for Punjab trucks unless the motive was to revenge."

इसलिये में चाहता है कि ग्राप परिवहन मंत्री महोदय से इस के बारे में बालव्य दिलायें, क्योंकि यह मामला बहुत गम्भीर हैं और विलम्ब होने से लाखों रुपये की खाद्य सत्मग्री नष्ट हो सती हैं।

SHRI K. S. CHAVDA (Patan): Sir, you were kind enough to extend an invitation to me to the meeting of the BAC, in which it was discussed that either the Untouchability Offences (Amendment) Bill or special discussion on the atrocities committed on the harijans in the country should be taken up. Professor Samar Guha was also insisting that the discussion Untouchability Offences (Amendment) Bill should be taken up as early as possible. Just now the hon. Member, Shri Chandrika Prasad has also made the same suggestion. I submit that it should be taken up next week.

MR. SPEAKER: I hope you will remember that we decided to have a discussion.

SHRI K. S. CHAVDA: It should be taken up next week,

श्री रामावतार ज्ञास्त्री (पटना): ग्रध्यक्ष महोदय, कोयले की कमी के कारण बरौनी ताप विद्युत केन्द्र के ठःप हो जाने की नौबत पदा हो गई हैं इस मैं सम्बन्ध में जो समावार प्रकाशित हम्रा हैं, पड़ कर सुनाता हं।

बैग्सराय 19 ग्रगस्त ज्ञात हुग्रा हैं. कि वरीनी ताप विवत केन्द्र के समक्ष कोयले कीं कमी भयंकर संकट उपस्थित हो गया है इस ताप विद्युत केन्द्र को प्रति दिन एक रैंक पन्द्रह सौ उन कोयले की अत्पूर्त नहीं की गई तो यहा बिजली का उत्पादन किसी भी क्षण बन्द हो सकता हैं इस केन्द्र के भण्डार में स्रब साव चार हजार टन कोयला शेष रह गया हैं जिसे संकटकालीन भन्डार बताया जाता हैं। कल इसी संकटकालीन भणडार में से कोयला लेकर काम चलया रहा है।

विद्यत केन्द्र के प्रवक्ता ने बताया है कि यदि इसे प्रति दिन नियमित रुप से कोयले की आपूर्ति नहीं की गई तो पूरे उत्तर विहार में ग्रन्धेरा छा जायेगा और सारे उद्योग धनधे ठप हो जायेगे।"

ग्रध्यक्ष जी इस के वारे में बिहार विद्युता बोर्ड ने भारत सरकार को एक संकटकालीन पत्र लिखा हैं जिस के द्वारा रेलवे मंत्रालय इस्पात तथा खान मंत्रालय तथा सिचाई ग्रौर निध्त मंत्रालय ा ध्यान ग्राकंषित किया गया है। इन तीनों मजालय से ग्रनरोध किया गया हैं कि वे शीघ्र रास्ता निकाले अन्यशाएक तरफ तो बाढ से 70 लाख लोग पीड़ित हैं, खादा नहीं मिल रहा ह, भूख से मौते हो रही है दूसरी तरफ यदि उन्हें विजली भी नहीं मिलेगी तो ग्राप ग्रन्दाजा लगा सकते हैं कि उन की स्थिति कितनी दयनीय हो जायगी इस लिये में चाहता हू कि तीनों मंत्र,लय इस संस्वन्ध में मिल कर ब्यान दें ग्रौर वहां पर ज्यादा से ज्यादा कोयला पहुंचाने की व्यवस्था करें कि ताकि यह संकट खत्म हो सके।

P. CM MAVALANKAR (Ahmedabad): Mr. Speaker, Sir, before I raise my points, with your permission, may I make a submission in all seriousness? You have said that this is taking a lot of time and, therefore, you are now going to change the procedure. But my request is this. We find that every week the Minister of Parliamentary Affairs tells us that the points made will be sent to the Ministers concerned and thereafter they just sit on those points and nothing further happens. In that case, why should we spend even half an hour on this? What we raise here has to be taken note

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of, and then, out of the many points that are raised, at least on those points which require immediate and serious attention of the Government, let the Ministers come with statements the next week. Otherwise, why should we exercise our minds and raise all these points? On 14th August, I raised the question serious drought faced by the State of Gujarat. Now I have got the news today that the entire Kutch is under conditions of scarcity and the districts of Rajkot, surendranagar, Jamnagar, Banaskanta and Ahmedabad are also facing the serious drought situation. I had requested the Minister of Home Affairs and the Minister of Agriculture to come forward with statements. A whole week has passed, but no statement come from the Government; nothing has been heard whether they are convening an emergency meeting of the MPs from Gujarat or anything of that sort. Are we here only to ventilate the grievances? Are we not here for redressal of these grievances?

, 13.27 hrs.

[Mr. Deputy-Speaker in the Chair]

Now, I would come to my points. In the first week of this Session, motion was put in the name of the Minister of External Affairs for debate on foreign affairs. Now I do not see anything about the debate on foreign affairs in the business for the next week....

MR. DEPUTY-SPEAKER: We are too full of our own affairs. Why should we bother about foreign affairs?

SHRI P. G. MAVALANKAR: there is no scope for a debate, a fullfledged debate, on foreign affairs, I would request the Minister of Parliamentary Affairs to request his colleagues, the Minister of External Affairs, and the Minister of Health and Family Planning, to come forward with their statements. The Minister

of External Affairs may make a statement on the present state of Indo-American relations. President Nixon has now quite, and his hour of crisis has been fortunately the finest hour of American democracy. The new President, Mr. Ford, has already taken over; he has met our Ambassador, Mr. T. N. Kaul, and it has been reported that the Indo-American relations would be better. I would, therefore, like the House to be told about the Indo-American relations. The Minister of Health and Family Planning, Dr. Karan Singh, has been attending the World Population Conference at Bucharest and we would like to have a statement from him on what is the government's attitude in regard to the important problem of populaion control. I hope that this will not end here with the usual reply of the Minister of Parliamentary Affairs, and that the Ministers will come forward, next week, with statements on these two matters

D.S.O. (General)

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SHRI JYOTIRMOY BOSU: I am rising on the basis of a very sensational news item published in Observer of London dated 4 August 1974. What has been stated in this, even if a fraction of it is true, I can assure you that this scandal will surpass the previous scandals in which the main heroes were Mr. Dharma Teja and Mr. Mundhra. In this affair, a gentleman who is well-known in the business circles here, Mr. R. R. Kapur, a owner of a chain of hotels and tea gardens is mentioned. It has been revealed that behind this lies deals in which the key figure of Mr. R. R. Kapur, a rich Indian businessman is mentioned. I had raised it during the Third Reading of the Finance Bill but so far, the Government has not come out with any reply. Therefore, it is absolutely essential that the House is apprised of the true position and also an assurance given by the Government that a CBI inquiry will be made...

DEPUTY-SPEAKER: MR. You have raised it before also.

SHRI JYOTIRMOY BOSU: But the Government has not come out with a statement.

MR. DEPUTY-SPEAKER: You have made the point.

SHRI JYOTIRMOY BOSU: This gentleman has taken out of the country millions of rupees in foreign exchange violating the Foreign Exchange Regulations and the money would be definitely black money. Thereby he has acquired equity ownership of a number of companies registered in London and elsewhere, especially they talk of company by name Fire Ball registered in the Isle of Man and then another rubber estate LPTR, and also he has acquired shares in many other companies. All that I want to say is that this is a very serious matter. Although it was raised on the floor of the House, the Government has not considered it fit enough to come out with a statement. Sir, our economy is in doldrums and we are becoming a pauper day by day and our resources are being drained away. Will the Government come out with all the facts?

My second submission is about the resignation tendered by the QMG. Lt Gen Sircar as he has been superseded without any justification and in his place, Lt Gen Rawlley is promoted. As reports go, Lt Gen Sircar has done a good job in the Indo-Pak conflict in Bangla Desh, and if Lt Gen Sircar has not been given a fair deal by the Government as a result of which, as a good soldier, he has been compelled to resign because everybody is not so thickskinned as this Government, we would like to have a statement from the Defence Minister telling us why he has been superseded and why he has resigned.

Thirdly, the debate on Maruti and Shri L. N. Mishra. If the Government is worth the salt and if they are serious enough to curb the evil of corruption, they should come out and

allow these debates to be taken up. Otherwise, we should think that both the parties involved are corrupt upto the neck-deep.

Mr. Stephen, any point of order?

SHRI C. M. STEPHEN (Muvaltupuzha): He has done his business and he is going out

SHRI JYOTIRMOY BOSU: I do not sit idle. I have to chair the Public Accounts Committee at 2 O'clock So I have to go away.

MR. DEPUTY SPEAKER: Order, Please.

SHRI C. K. CHANDRAPPAN (Tellicherry): We had been discussing in this House about the atrocitics committed by the Shiva Sena on the linguistic minorities in Bombay, the Malayalees, the Kannada people and all that....

MR. DEPUTY-SPEAKER: A very good chit was given to them.

SHRI C. K. CHANDRAPPAN: Again, the Shiv Sena has started committing the same crime on the linguistic minorities in Bombay. This time it is somewhat quite interesting. Yesterday there was a discussion in the Maharashtra legislature where the State Home Minister came out with a statement saying that Shiv Sena is doing anti-smuggling campaign. So, whoever is doing anti-smuggling campaign, government will support them. That was the shameless statement made by the State Home Minister.

Sir, in the name of anti-smuggling activities, the Government of Maharashtra, as is well known, is conniving with Shiv Sena to perpetrate atrocities on the linguistic minorities living in the city of Bombay. Sir, this cannot be permitted as this will lead to the disunity of the country.

MR. DEPUTY-SPEAKER: You have started a discussion. What do you

want to be done? We are discussing the business for the next week.

SHRI C. K. CHANDRAPPAN: know very well. I am saying that this will lead to the disunity of the country. This will endanger the unity of the country. Therefore, I request that this matter should find some place in the next week's business either for a Short Duration Discussion or, if it is not possible, then the Home Minister should give an assurance. Sir, he gave this wonderful assurance here that the linguistic minorities would be protected Bombay. He should now come out with a statement explaining the position of minorities. They should give an assurance that this kind of atrocities will not be committed again by Shiv Sena in Bombay.

भी भषु लिनये (बांका): उपाध्यक्ष महोदय, मैं चाहता हुं दो वक्तव्य सरकार के आये। एक पर बहस अगले सप्ताह में हो। हर राज्य में मोशल वैलफेयर बोर्ड होते हैं और 50 प्रतिशत अनुदान केन्द्रीय सरकार के डारा दिया जाता है। उत्तर प्रदेश में सोशल वैलफेयर वोर्ड ने 25 कर्मचाियों के बेतन में कटौती की है और उनका वेतन एक अर्से में रोक रखा है। चूकि हम 50 प्रतिशत अनुदान या ग्रान्ट देते है इसलिए नरुल हमन साहव में मैं भगले सप्ताह में इस विषय पर एक बयान चाहता हं।

दूसरे—बिहार में मंझोल, जिला बेगू-सराय जहां में श्री श्यामनन्दन मिश्र प्रतिनिधि है, वहां 16 नारीख़ को लड़कों पर लाठी भौर गोली चलाई गई थी और नित्यानन्द साहू नाम का एक लड़का गोली में मरा। उम लड़के की जो नाश थी वह नागरिकों या रिण्तेदारों को देने के बजाये उसकी लाश पर, उसके गिर पड़ने के बाद, उसके सीने पर पुलिस वाले नाचे। जब एक कामरेड इह्मदेव, जो पुराने स्वनन्द्यता मेनानी हैं, उस लाश को उठाने के लिए, उस पर कपड़ा रखने के लिए गए तो उनके साथ भी पुलिस वालों ने बड़ी बर्बरता के साथ व्यवहार किया जिसके कारण वह बेहोश भनकांशस हो गये। 275 फीट की दूरी से गोली चली हैं और बहाना यह किया गया कि लड़के पत्थर फेंक रहेथे, क्या 275 फीट पत्थर फेंका जा सकता है? तो इसके बारे मे मैं गृह मन्त्री जी का वक्तव्य जाहता हूं।

भव ग्रगले सप्ताह में चर्चा के लिए एक विषय लेने का सुझाव मैं देना चाहता हं। हम लोगो ने ललित नारायण मिश्र, पेटोलियम मिनिस्टर श्री देवकांत बरुग्रा के खिलाफ जो भ्रारोप-पत्न दिए है उनके बारे में हमारे प्रस्ताव है। हम चाहते है इन दो प्रस्तावो मे से, या यह मारुति का जो हमारा प्रस्ताव है उनमें में किसी प्रस्ताव पर ध्रगले सप्ताह मे जरूर बहम होनी चाहिए। मुझे ऐसा लगता है यहां तीन ऐसे गक्तिशाली मन्त्री हैं जिनके बारे मे चर्चा कराना तकरीबन ग्रसम्भव हो गया है-एक प्रधान मंत्री ग्रीर उनके पुत्र का माहति, दूसरे श्री ललित नारायण मिश्र और रेल मन्त्री के नाते उनके कारनामे भौर तीसरे श्री देवकांत बरुधा--ये तीन शक्तिशाली व्यक्ति हैं जिनके खिलाफ यदि ग्राप इजाजत दें तो मैं संक्षेप में ग्रर्ज **布鞋....** .

SHRI JYOTIRMOY BOSU: He does not know that Maruti control has now been taken over by Birla. The Minister has confirmed it.

श्री मधु लिमपे : वह सब भायेगा।
मैं जानता हूं। उससे कोई फर्क नही पड़ेगा।
संजय को पैसा मिलता रहेगा। दो करोड
का सौदा हुआ है वह भी आना चाहिए।

MR. DEPUTY-SPEAKER: Now, your point is that you want a discussion on this. I think you have made your point,

भव इस सदन मे भी जबु लिमधे सबूत के आधार पर आरोप किए जाते है तो मिलियो का क्या यह कत्तंव्य नही है कि वे श्रपनी सफाई दे ? श्री देवकान्त बरुग्रा एक असे से चूणी साधे बैठे हैं। सिढ़ार्थ शकर राय के बारे में भी मैंने कहा है। श्री चट्टोपाध्याय साहब बैठे हुए है। एसेंशियल कमोडिटीज पर बहस चल रही है

DEPUTY SPEAKER You have made your point What do you want now

श्री मधु लिमये एक तो हिम्मत वाला ग्रखकार है। वह लैटर छापता है। वह है मदरलैंड। बाकी किसी ने पूरे देश के प्रखबारो म संश्री देवकान्त बरुग्रा के खिलाफ मैने जो भ्रारोप पत्न दिया है भीर प्रधान मन्नी का जो पत्न लिखा है, एक वाक्य नही छापा।

श्री ग्रटल बिहारी वाजपेयी. इसीलिए उसको एडवरटाईजमैंट नही मिलता मरकार से ।

श्री मधु लिमये नही मिलेगा। श्रख-बारा के ऊपर इन मित्रयों का दबाव है। राष्ट्रपति जी न कल क्या कहा? उन्होने वहा कि ईविल ईग्नर को पन डो। जब हम पक्डते है, ग्रीर घूसखीरी का भडा फोड करते हं, व प्रधान क एक्सपोज करते हैं, राब्द्रपति जी की आजा पर चलते है, तो आप मानते नही है। मैंने सिद्धार्थ शकर राय को पक्डा है, श्री देवकान्त बरम्रा को पकडा है, थी ललित नारायण मिश्र का पकडा है, माता जी को पडा है

MR DEPUTY-SPEAKER What else do you want You want these things should be discussed

भी मधु लिमचे जब मतियों के ऊपर गम्भीए प्रारं व लगाए जाए तो क्या लोक्त्रंत्र की भरिमा के लिए यह जरूरी नहीं है कि मली सदन के सामने घाकर श्रपनी सफाई वें ? ब्रेस का चुकि यह नियत्नण, कट्टोल करते 1845 L S-8

है इसलिए बात छपती नही है। यहा हम बालते हैं तो उसका वाई ग्रसर नहीं है। क्याल कतन्न के लिए यह जरूरी नहीं है कि जब सदन मे गम्भीर धारप किए जाए इविल इम्रार को पक्टा जाए रम्शन क एक्सप ज किया जाए, जे गिरि साहब की इच्छा है, त जो सम्बन्धित मन्त्री महोदय है **वे भ्रपनी स**फाई दे[?] मैं चाहता ह कि भ्राप इस पर भ्रपना रूलिंग दे।

श्री घटल बिहारी वाजपेयी: पिछी एक महीने से सदन की बैठर चल रही है। ग्रभी तक सदन को इस बारे म विश्वास गे मही लिया गया कि केन्द्रीय नेता शेख श्रब्दल्ला ग्रीर उनके साथियों के साथ क्या बातचीत कर रहे हैं। हम अखबारों म खबरें पढ़ रहे है कि सरकार ने मान लिया है कि जम्म काश्मीर मे 1953 की स्थिति वापिस कायम कर दी जायगी। श्री क्लदीप नायर न स्टेट्समैन मे लिखा है कि जम्म काश्मीर मे मुख्य मत्री नहीं होगा चीफ मिनिस्टर नही होगा, वजीरेम्राजम हागा। फिर प्राइम मिनिस्टर श्रीर वजीरेश्राजम मे क्या फर्क रहेगा ? में सरकार से चाहता ह कि वह बताए कि क्या जम्मू काश्मीर में घडी की सुई का पीछे घमाया जा रहा है, क्या पालियामेट को श्रधेरे में रख कर देश की पीठ के पीछ कोई समझौता क्या जा रहा है? ऐसे समझीते के न केवल जम्म काश्मीर मे वल्कि मारे भारत मे गम्भीर परिणाम हागे

MR DEPUTY SPEAKER Why do you go by Kuldip Nayar? predicted there will be Parliamentary elections next year

SHRI ATAL BIHARI VAJPAYEE The possibility cannot be ruled out

भो धटल बिहारी वाजपेयी: प्राइम मि स्टर सरप्राइज देने में बहुत प्रसिद्ध है। विरोधी दल तैयार मही है। उपके पास बैसा मही है इनके पास पैसा है। मैं चाहता ह कि जम्मू काश्मीर की स्भिति के बारे मे 383

गृह मंत्री एक बयान दे भीर इस सदन को विश्वास में लें कि शेख ग्रव्हल्ला भीर उनके साथियों के साथ क्या बातचीत हो उही है ? ऐसा म हो कि पालियामेट की बैठक समाप्त हो जाए बीर कोई एक ऐसा समझौता कर लिया जाए जो देश को पसन्द न हो, देश के हितो के भनसार न हो भीर जब पालियामेंट की प्रगली बैठक हो तब फिर उसको कच्चा-टिब्ब की तरह से हमारे सामने पेश कर दिया जाए। पालियामेंट की बैठक खत्म होने से पहले इस बारे में एक बयान आना चाहिये। वैसे तो जम्मू काश्मीर भारत का एक भाग है लेकिम बातचीत कर रहे है हमारे विदेश मती। यह रहस्य मेरी समझ मे नही आता है। लेकिन जो भी कोई बात हो रही है उनके बारे में गृह मंत्री जी को पार्लि । मेंट को विश्वास में लेमा चाहिये भीर एक बयाम देना चाहिए।

श्री जगन्नाच राव जोशी (शाजापुर) मैं चाहता ह कि ग्रगले सप्ताह सद ? को कचवा-टिब के बारे मे चर्चा करने का मोका मिले। इसके बारे में एक ग्रायवारण था जिसकी पूर्ति नहीं हुई है। हाल में तमिलनाड़ की विधान सभा ग्रीर विधा परिषद् ने एक मत से इसका विरोध किया है और चाहा है कि सरकार इसके बारे मे पूर्पिबचार करे। भ्रापको याद होगा कि बेरूत्राडी के हस्तांतरण के सम्बन्ध रेजब सर्वोच्च न्यायालय की राय ली गई तो उसने यह कहा था कि बिना पालियामेंट को विश्वास मे लिए हुए श्रीर संवि-धान में संशोधन किए हए इपना हस्तांतरण नही किया जा सकता। कच्चाटिब् के बारे में सदम मे चर्चा कराने का श्रापने श्राश्वासन दिया था भीर उस भारवासन की भाप भगले सप्ताह पुर्ति करें। सबैधामिक स्थिति क्या है इसके विषय में ए नीं जनरल की राय भी ली जानी चाहिये घीर हमें पता चलना चाहिये कि उनकी राय क्या है। पालियामेंट की मंधेरे में रख कर भीर राष्ट्र हित को तिनांजलि दे कर कच्चाटिब .

MR. DEPUTY-SPEAKER: I think a statement was laid on the Table of the House some time back on this. So, how is Parliament kept in the dark?

SHRI JAGANNATHRAO JOSHI:
The House has given an opportunity
to discuss it. We demanded that also.
चार सितम्बर को पालियामेट की बैठक
समाप्त हो जायेगी। इसके पहले मैं चाहता
हूं और हा सके तो अगले मप्ताह में कुछ
समय निकाल कर इसके बारे में चर्चा हो।

SHRI SHYAMNANDAN MISHRA. I am very grateful to the hon. Member Shri Madhu Limaye for having made a reference to a very shocking incident in a village in my constituency. But I would like to give little more detail so that the Government are in a position to make a comprehensive statement on the sub ject. To my mind the subject is also in our jurisdiction. It cannot be said that it 18 a State subject, because our State at the moment seems to be full of the Central police-the Border Security Force and the CRP-and one does not know which police resorted to the firing which has resulted in the death of this student.

SHRI ATAL BIHARI VAJPAYEE: Is he sure that the Indira Brigade had not done it?

SHRI SHYAMNANDAN MISHRA: The Indira Brigade also might have done it; I do not know.

Would the hon. Members of the House believe it that my telegram which was sent out to an ex-Minister one week back to elicit more details about this. has not yet been received? We really do not know whether there is some method in this madness.

Mr. Deputy-Speaker, you` may kindly bear with me for a few minutes whan I give the details. SHRI VASANT SATHE (Akola): How will it make a Central subject?

SHRI SHYAMNANDAN MISHRA: Because Bihar is full of the CRP and the BSF.

SHRI VASANT SATHE: How will it become a Central subject? That help has been given to the State authorities and they are under the State leadership now.

SHRI SHYAMNANDAN MISHRA: We want that theese forces should be withdrawn from there because they are committing atrocities on the people of Bihar. We are footing the bill for the CRP and the BSF and so we cannot allow them to function in this way there.

On the 15th August, 1974, a huge procession of students and citizens was taken out at Manjhaul, Begusarai district, in support of the students' movement. Some mischief-makers deliberately organised an examination centre at Manjhaul, although the conditions for an examination centre were not fulfilled. These conditions are that a college must have its own building and a principal. Both these conditions did not obtain at Manjhaul. Nevertheless, some students were forsibly taken to the examination centre and were made to write the answers with the help of textbooks. A large number of students protested against it. One girl, to our utter shame, was roughly treated or handled by the police. Thereupon the trouble started between the students and the police. The police had recourse to lathi charge and subsequently on the pretext of some stonethrowing by the students they opened fire from a distance of 275 feet, as has been mentioned by the hon. Member Shri Madhu Limaye already. No stone thrown by the students could have hit any policeman from this distance. In the police firing, this poor student Mr. Nitanand Sahu was killed. The police would

not allow the citizens to remove his corpse. Would you like to put up with a shameful situation of this kind? Not only that but as he fell on the ground, the policeman also trampled him under feet. what has happened there. Comrade Brahmadeo ,an old and respected freedom fighter, approached the corpse with a view to covering it, but the police manhandled him, abused him and put him under arrest. Therefore, Comrade Brahmadeo has now returned the Tamrapatra which had been given to him by the Government of India.

I therefore demand a judicial inquiry into this matter and a full and comprehensive statement from the hon. Minister of Home Affairs on this inculent.

श्री हुकम चन्द कछुवाय (मोरेना): उपाध्यक्ष महादय, इस समय सारे देश में मिट्टी के तेल की भयंकर कमी है। बस्बई जैसे शहरों में लोग इस के कारण बहुत दुखी हैं। उम की छः सात बंटे तक लाइन में खड़े रहमा पड़ता है। मैं आप के माध्यम से सरकार से यह प्रार्थमा करमा चाहता हू कि इस सदम में मिट्टी के तेल के बारे में चर्चा का अवसर दिय जाये।

THE MINISTER OF PARLIAMENTARY AFFAIRS (SHRI K. RAGHU RAMAIAH): If I give a routine answer, naturally it will not be fair.

SHRI ATAL BIHARI VAJPAYEE: That will not satisfy us.

SHRI K. RAGHU RAMAIAH: 1 om myself saying it.

So far as the foreign affairs debate is concerned, this matter came up in the Business Advisory Committee. I think the majority of the party leaders felt that it might be difficult to find time for it. That is where the matter stands. We can review it in the Business Advisory Committee if you so desire. Originally six hours

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were there for that as well as the Kachativu discussion, but later on it was felt that it might be difficult to find time. We can consider it it necessary and if there is time.

About the Untouchability (Offences) Bill, some members of the Congress Party also had raised it. (Interruptions). Shri Shambu Nath came to me yesterday. Others have also raised it.

First, I shall make a general remark about next week. I will be very happy if we can finish all the work which must be finished, of the replacement of Ordinances by Bills, by 31st both by the Lok Sabha and Rajya Sabha. I do not know how we are going to do it. Next week apart from the discussion on floods tomorrow and the Constitution Amendment Bill on the 26th, I doubt if there is time for any other discussion. Any how this is a general observation.

As regards the untouchability ques. tion, there are three items; a general discussion on atrocities on Harijans. the Untouchability (Offences) Bill and discussion of the Report of the Commissioner for Scheduled Castes.

SHRI K. S. CHAVDA: That is different.

SHRI K. RAGHU RAMAIAH: know. I am coming to that. There are all these things.

SHRI RAMAVATAR SHASTRI: Backward areas also.

SHRI K. RAGHU RAMAIAH: am coming to that: first forward areas.

MR. DEPUTY-SPEAKER: You must go forward before you go back-

SHRI K. RAGHU RAMAIAH: We have to consider to which we should give priority. In consultation with all our friends, we will take a detision.

D.S.G. (General)

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SHRI SHAMBU NATH (Saidpur: The untouchability (Offences) Bill.

SHRI K. RAGHU RAMAIAH: I said, we shall consider whether that should not be given priority if there is no time for other matters.

Abcut the other matters. various valuable suggestions and also insinuations, minus the insinuations they will be considered. For instance, Shri Jyotirmoy Bosu said that we are shielding, some of the Miniters are corrupt and all sorts of insinuations. I would humbly submit this is not the forum for it. However, minus the insinuations, the suggestions will be considered.

SHRI SHYAMNANDAN MISHRA: On a point of order. The hon, Member, Shri Mavalankar, very rightly asked whether the hon. Minister could devise a system by which some of the urgent matters which have been brought to the notice of the House and Government could be attended to. For example the hon, Member, Shri Ramavatar Shastri, has diawn attention to the coal shortage at the Barauni thermal power station which is going to affect a large number of people in North Bihar and its economy.

What are you going to do about matters like these? They must receive your urgent attention.

SHRI K. RAGHU RAMAIAH: Invariably, suggestions minus insinuations are communicated to ministers concerned. Vary after the same things are again and again taken up either in the Business Advisory Committee or in the House. The ministers do give attention to what I write. But there are so many items and it will take some time Some of them they can do; some they cannot, and for some they want more time.

श्री मधु लिमये: उपाध्यक्ष महोदय, मेरा पांयट श्राफ़ श्रांडर है। जहां तक चर्चा का सवाल है, वह मामला तो बिजिनेस एडवाइ-जरी कमटा में लाया जाता है। लेकिन यहां कई प्रशा पर मिलयों के वयान की मांग की गई है। विगत सप्ताह मेंन नैशाल बुक ट्रस्ट तथा चिल्डन्से युक्त ट्रस्ट का मामला उठाया था। उस के बारे में संसद-कार्य मंत्रों ने क्या किया? उन्होंन कहा है कि वह मोत्रयों को लिखते हैं। लेकिन जवाब दिलवान या काम किस का है? इसके सदन का बहुत समय बचना। ससद-कार्य मत्रों के नाते यह उन का फर्ज है, जिस का पालन वह नहीं करते हैं।

SHRI K. RAGHU RAMAIAH: This is really an important matter. I am at loss to know what to do. Every Friday various suggestions are made. If every suggestion is to be implemented immediately, you can imagine now many hours will be required. I am going to seek the advice of the Eusiness Advisory Committee in this matter. Already so many new procedures have been evolved. Under rule 377, previously the ministers could reply later. Now immediately the minister replies. Already there is not enough time for Government business and the discussions we have already agreed to. We have to find a way out. I shall seek the guidance of the Business Advisory Committee.

13.58 hrs.

ESSENTIAL COMMODITIES AMENDMENT) BILL—contd.

Clause 4— (Amendment of section 6A) contd.

MR. DEPUTY-SPEAKER: We shall now resume clause by clause consideration of the Essential Commoditics (Amendment) Bill. Yesterday we disposed of clauses 2 and 3 and we were considering clause 4. A number of amendments have been moved. Shri Pande.

SHRI D. K. PANDA (Bhanjanagar): My amendment is that instead of 'may' the word 'shall' be substituted. Even though there is provision for awarding five years RI, in a majority of cases, actually the criminals and hoarders have been imprisoned only till the rising of the court. The difference between 'may' and 'shall' is quite big. Most of them are escaping through small loopholes in spite of the stern measures we have enacted. Why should we enlarge the number of loopholes by retaining 'may'?

The minister has asked for the cooperation of the people. But I am sorry to say that through the loopholes not only the criminals escape. but in Maharashtra the dehoarding forces have been punished with RI for 7 years!

You are talking of co-operation, but unless you amend the law as I have suggested there would be a still larger loophole. This news item says:

"For example, in one case in Jhara in Bhandara district 16 khet Mazdoors including Khet Mazdoor Union Prakash Chichked have been sentenced to 7 years R.I. In another case at Raver 36 persons have been jailed for six months? RI. Many cases have been submitted to the sessions."

This is the result of dehoarding. This has come out in the New Age recently. Therefore, not only criminals but those who have started dehoarding have to undergo imprisonment for some years. That is why I press my amendment.

14 hrs.

SHRI C. M. STEPHEN (Muvattu Puzha): Sir, I have given a chit. Could I speak, supporting the amendment, and say something on the Bill?